

The Deputy Minister of Defence (Sardar Majithia): (a) The land was acquired for perpetual use and not on lease for 99 years.

(b) Does not arise.

Exchange of Scientists

*393. Shri M. D. Joshi: Will the Minister of Education be pleased to state whether any proposal for exchange of scientists between India and Russia is under consideration?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): No, Sir.

Electoral Rolls

*400. Shri R. N. S. Deo: Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No. 211 on the 4th August, 1955 and state:

(a) whether the revision of electoral rolls for 1955 has been completed;

(b) if so, the State-wise figures of increase or decrease; and

(c) whether any inquiry has been held into the causes of abnormal increase or decrease and if so, the results thereof?

The Minister of Law and Minority Affairs (Shri Biswas): (a) to (c). The revision of electoral rolls has been completed in 18 States. A statement showing State-wise figures of increase or decrease and reasons therefor is laid on the Table of the House. [See Appendix III, annexure No. 21].

Mineral Oils

*402. Seth Achal Singh: Will the Minister of Natural Resources and Scientific Research be pleased to lay a statement on the Table of the House giving details of the progress made in locating mineral oils at Jaisalmer in Rajasthan?

The Minister of Natural Resources (Shri K. D. Malaviya): A statement giving the required information is laid on the Table of the House. [See Appendix III, annexure 22].

Bank Commission for Travancore-Cochin

*405. Shri Punnoose: Will the Minister of Finance be pleased to state:

(a) whether Government have constituted a Bank Commission for the Travancore-Cochin State;

(b) if so, particulars of the members of the Commission and the basis of their selection; and

(c) if the reply to part (a) be in the negative, when the Commission will be constituted?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) to (c). It is expected that the Commission will be shortly constituted. The names of members and the terms of reference will be announced in the Gazette of India as soon as the Commission is set up.

Backward Classes Board

*408. Shri Bhoekha Bhai: Will the Minister of Home Affairs be pleased to state the steps taken in regard to the constitution of a Backward Classes Board at the Centre?

The Deputy Minister of Home Affairs (Shri Datar): The matter is under consideration.

Rehabilitation Finance Administration

*416. Shri Gidwani: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that displaced persons who had received their first instalment of sanctioned loans from the Rehabilitation Finance Administration have not been paid the balance; and

(b) if so, the reasons therefor?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): (a) and (b). In some cases there has been some delay in disbursing the second instalments due to the non-fulfilment of the terms and conditions governing the grant of such loans. The conditions were relating to compensations claims. On account of the hardship caused to the applicants the Government have subsequently revised these conditions. Orders have been issued to make payments.

Scientific Service Commission

*417. Shri D. C. Sharma: Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether it is a fact that Government are considering a proposal for setting up of a Scientific Service Commission; and

(b) if so, when it is likely to materialise?

The Minister of Natural Resources (Shri K. D. Malaviya): (a) No, Sir

(b) Does not arise.